

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. †4735
ANSWERED ON 30.03.2017

CENTRAL INVESTMENT CLEARANCE FOR PROJECTS

†4735. SHRI SUBHASH PATEL
 DR. BHARATIBEN D. SHYAL

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Central Water Commission and NITI Ayog has done away with the condition of central investment clearance in regard to various projects pertaining to Madhya Pradesh; and
- (b) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(DR. SANJEEV KUMAR BALYAN)

(a) & (b) Government has approved the transfer of powers for according Investment Clearance to major, medium irrigation, Extension, Renovation & Modernisation (ERM) of projects, Flood Control and Multi-purpose projects to the Ministry of Water Resources, River Development and Ganga Rejuvenation.

Further, following simplified procedure has been approved for approval of the revised cost estimates for 99 prioritized irrigation projects being implemented under Pradhan Mantri Krishi Sinchaayee Yojana-Accelerated Irrigation Benefits Programme:

- i. No separate clearance/Advisory Committee clearance/Investment Clearance is required for funding of the projects, which have cost escalation of upto 20% on approved cost (AIBP component) as on 01.04.2012.
- ii. Fast track proforma clearance from Central Water Commission (CWC) is sufficient for projects where revised cost may be more than the 20% over and above approved cost as on 01.04.2012 and no separate investment clearance from MOWR, RD & GR is required.
